**National Company Law Tribunal** 

**Allahabad Bench** 

CP No.(IB)25/ALD/2018

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL

**COMPANY LAW TRIBUNAL ON 09.08.2018** 

NAME OF THE COMPANY: M/s Value Line Interior Pvt Ltd V/s M/s Shipra Hotels Ltd

**SECTION OF I & B CODE: 9 IBC** 

Sl. NO. Name Designation Representation Signature

<u>1.</u>

<u>2.</u>

CP No.(IB)25/ALD/2018

Ms. Monica Nanda, PCS for IRP is present. She brought to our notice that on a SLP being preferred before the Hon'ble Supreme Court by the appellant (Corporate Debtor Company) in respect of the present matter, the Hon'ble Supreme Court has pleased to record settlement between the parties arrived on 31<sup>st</sup> July, 2018 and has further pleased to set aside the order dated 1<sup>st</sup> June, 2018 and further interim order dated 26.07.2018 of this Bench. Since the Hon'ble Supreme Court has already confirmed the settlement by setting aside the order of this Bench admitting the I & B petition. Hence, our order now stands merge with the order of the Hon'ble Apex Court. Therefore, nothing survives in the present proceedings under the I & B petition, hence, it stands closed.

Dated:09.08.2018

SAROJ RAJWARE MEMBER (TECHNICAL) H.P. CHATURVEDI, MEMBER (JUDICIAL)

Typed by: Kavya Prakash Srivastava (Stenographer)